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Punjab Finance Ordinance, 1971

11 of 1971

[30 June 1971]

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An Ordinance to continue and levy certain taxes, fees and surcharges in the Province of the Punjab Preamble.- WHEREAS it is

expedient to continue and levy certain taxes, fees and surcharges in the Province of the Punjab; NOW, THEREFORE, in pursuanceof the Martial Law Proclamation of 25th March, 1969, read with the Provisional Constitution Order, and in exercise of all powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title, Extent And Commencement :-

- (1) This Ordinance may be called the Punjab Finance Ordinance, 1971.
- (2) It shall extend to the whole of the Province of the Punjab, except the Islamabad Capital Territory.
- (3) It shall come into force on and from the 1st day of July, 1971.

2. Definition :-

In this Ordinance, unless there is anything repugnant in the subject or context, "Government" means the Government of the Punjab.

3. Substitution Of Schedule To Punjab Act Xvi Of 1951 And Bahawalpur Act Xii Of 1949 :-

With effect from 1st July, 1971, the Schedules appended to the Punjab Agricultural Income Tax Act, 1951 and the Bahawalpur State Agricultural Income Tax Act, 1949, shall be substituted by the First Schedule to this Ordinance.

<u>4.</u> Surcharge On Agricultural Income Tax In Certain Districts:-

(1) There shall be levied and collected from every owner of land which is assessed to agricultural income-tax in the districts of Campbellpur[2], Dera Ghazi Khan, Gujranwala, Gujrat, Jhelum, Jhang, Lahore, Lyallpur[3], Mianwali, Multan, Muzaffargarh, Rawalpindi, Sahiwal, Sargodha, Sheikhupura and Sialkot, on the land revenue payable in the agricultural year, 1970-71, an additional amount of agricultural income-tax by way of surcharge at the rates specified in the Second Schedule to this Ordinance.

Explanation- For purposes of this section, "agricultural year" means the agricultural year as defined in the West Pakistan[4] Land Revenue Act, 1967.

(2) The provisions of the Punjab Agricultural Income Tax Act, 1951, and the rules made thereunder, shall, so far as may be, apply to

the assessment, collection and recovery of the surcharge imposed under this section.

5. Cinema Tax :-

- (1) There shall be levied and collected a tax on cinemas payable by the owners or managements thereof at the following rates for the financial year, 1971-72:-
- (i) In the case of a cinema classed as a first class cinema. One thousand rupees.
- (ii) In the case of a cinema classed as a second class cinema. Five hundred rupees.
- (iii) In the case of a cinema classed as a third class cinema. One hundred rupees.
- (2) If the person responsible for the payment of the tax under subsection (1) fails to pay the tax within the period prescribed under the rules for its payment, he shall be liable to pay, in addition to the amount of such tax, a penalty not exceeding the amount of the tax payable.

6. Amendment Of West Pakistan Act X Of 1958 :-

In the West Pakistan[5] Entertainments Duty Act, 1958, in its application to the Province of the Punjab-

- (i) in section 2, clauses (aa), (aaa), (hh), (ii) and (k) shall be deleted;
- (ii) in sub-section (1) of section 3, the colon occurring before the proviso shall be replaced by a comma and between the comma so replaced and the proviso, the following shall be inserted:-
- "in case such payment does not exceed rupees one, and at the rate of seventy-five per cent, excluding the amount of duty, in case such payment exceeds rupee one";
- (iii) in section 6, the words and comma "or in the case of any cinema, the entertainment duty is not paid in accordance with the provisions of section 6-A" shall be deleted.
- (iv) section 6-A shall be omitted;
- (v) in sub-section (2) of section 11, after clause (i), the word "and" shall be added, and clauses (i-a), (i-b) and (i-c) shall be deleted; and
- (vi) the Schedule shall be omitted.

7. Surcharge On Motor Vehicle Tax :-

There shall be levied and collected in any area in which a tax is imposed on motor vehicles by or under any enactment in force, a surcharge on such tax, payable by the person by whom the tax is payable at the following rates for the financial year, 1971-72:-

- (i) Motor vehicles used for the transport or carriage of goods and materials. Twenty-five rupees.
- (ii) Motor vehicles plying for hire and licensed to carry more than eight persons. Fifty rupees.

8. Enhancement Of Motor Vehicle Tax :-

- (1) With effect from 1st July, 1971, the Schedule to the West Pakistan[6] Motor Vehicles Taxation Act, 1958 (W.P. Act XXXII of 1958) in its application to the Province of the Punjab, shall be substituted by the Third Schedule to this Ordinance.
- (2) Section 11 of the West Pakistan[7] Finance Act, 1965 (W.P. Act I of 1965), in its application to the Province of the Punjab, including the Fourth Schedule appended thereto, is hereby repealed.

9. Enhancement Of Fees Relating To Motor Vehicles :-

Notwithstanding anything to the contrary contained in the West Pakistan[8] Motor Vehicles Ordinance, 1965 (W.P. Ordinance IX of 1965) or the West Pakistan Motor Vehicles Rules, 1969, the fees payable under the rules mentioned in column 2 of the Fourth Schedule to this Ordinance, shall, in the financial year, 1971-72, be paid at the rates specified in column 3 thereof.

10. Section 10 :-

Enhancement of Electricity Duty]. Deleted by the Punjab Finance Ordinance, 1980 (VIII of 1980).

11. No Levying Of Tax On Buildings And Lands By Local Bodies:-

Notwithstanding anything to the contrary contained in the Municipal Administration Ordinance, 1960, the Basic Democracies Order, 1959, or the Punjab Peoples Local Government Ordinance, 1972, or any rule made thereunder, as from 1st of July, 1971, no local body shall levy, charge or collect tax on any building or land situated in any urban area in respect of which a notification has been made under sub-section (1) of section 3 of the West Pakistan[10] Urban Immovable Property Tax Act, 1958:

Provided that the tax assessed by a local body before the 1st of July, 1971, shall be paid to, received or recovered by such local body in accordance with the provisions of the said Ordinances, order or rules, as the case may be.

Explanation- In this section, "local body" means a Municipal Committee constituted under the Municipal Administration Ordinance, 1960, a Town Committee constituted under the Basic Democracies Order, 1959, and a Peoples Municipal Corporation, a Peoples Municipal Committee and a Peoples Town Committee constituted under the Punjab Peoples Local Government Ordinance, 1972.

12. Amendment Of West Pakistan Act V Of 1958 :-

In the West Pakistan[11] Urban Immovable Property Tax Act, 1958, in its application to the Province of the Punjab-

- (a) in section 3, for sub-sections (2) and (3), the following sub-sections shall be substituted:-
- "(2) Subject to the provisions of sub-sections (3) and (4) there shall be charged, levied and paid a tax on annual value of buildings and lands in a rating area at the following scales:-
- (i) In case the annual value exceeds two hundred and sixteen rupees but does not exceed six thousand rupees. Fifteen per cent of the annual value.
- (ii) In case the annual value exceeds six thousand rupees but does not exceed twelve thousand rupees. Seventeen and-a-half per cent of the annual value.
- (iii) In case the annual value exceeds twelve thousand rupees but does not exceed twenty thousand rupees. Twenty per cent of the annual value.
- (iv) In case the annual value exceeds twenty thousand rupees. Twenty-five per cent of the annual value.
- (3) Where a building is occupied for residential purposes by the owner himself and if such owner or any member of his family does not own any other building in that rating area, he shall be allowed a deduction from the annual value at the following rates:-
- (i) In case the building is situated in a first class Municipal Committee. Four hundred and eighty-six rupees.
- (ii) In case the building is situated in any other urban area. Three hundred and seventy-eight rupees.
- (4) Government may, by notification, for reasons to be recorded, remit in whole or in part, the payment of the tax by any class of

persons in respect of any category of property.

Explanation- The annual value for the purpose of this section shall be the aggregate annual value of all buildings and lands owned by the same person in a rating area.

- (5) The tax shall be due from the owner of buildings and lands"; and
- (b) after section 3, the following new section shall be added:-
- "3-A. Shares of Municipal Committees and Town Committees in the tax- Out of the tax collected under the Act from within the limits of a Municipal Committee or a Town Committee, the Government shall, after retaining five per cent thereof as collection charges, pay forty per cent of the balance to such Municipal Committee or Town Committee, as the case may be."

13. Amendment Of Punjab Act I Of 1914 :-

In section 3 of the Punjab Excise Act, 1914, for sub-clause (a) of clause (6), the following shall be substituted:"(a) any alcoholic liquor; or"

14. Application Of Existing Laws :-

Where any tax, duty or surcharge imposed or any fee levied by this Ordinance is by way of an addition to, or a surcharge on any existing tax or duty imposed or fee levied by or under any enactment and rules in force in the Punjab, the procedure provided in such enactment and rules framed thereunder for the assessment, collection and recovery of such tax, duty or fee shall, so far as applicable, apply to the assessment, collection and recovery of the additional tax, duty, surcharge or fee, as the case may be.

15. Bar Of Suits In Civil Courts :-

No suit shall lie in any civil court to set aside or modify any assessment, levy or collection of a tax, duty, surcharge or fee made under this Ordinance and the rules framed thereunder or any penalty imposed under sub-section (2) of section 5.

16. Power To Make Rules :-

(1) Government may make rules for carrying into effect the purposes of this Ordinance and such rules may, among other matters, prescribe the procedure for the assessment, collection and payment of any tax, duty, surcharge or fee levied or the imposition

of any penalty under this Ordinance, in so far as such procedure is not provided in this Ordinance.

(2) Any rules made or deemed to have been made under the corresponding provisions of the West Pakistan (Punjab) Finance Ordinance[12], 1970, shall, so far as may be, continue in force and be deemed to have been made under this Ordinance.

SCHEDULE 1

FIRST SCHEDULE

(See SECTION 3)

Slabs of total land-revenue Amount of tax in respect of each slab

Upto Rs. 200 Nil.

More than Rs. 200 but not more than Rs. 500. One-half of the land revenue.

More than Rs. 500 but not more than Rs. 750. Equal to the land revenue.

More than Rs.750 but not more than Rs.1,000. One-and-a-half times the land revenue.

More than Rs.1,000 but not more than Rs.2,000. Twice the land revenue.

More than Rs.2,000 but not more than Rs.3,000. Two-and-a-half times the land revenue.

More than Rs.3,000 but not more than Rs.5,000. Three times the land revenue.

More than Rs.5,000 but not more than Rs.8,000. Four times the land revenue.

More than Rs.8,000 but not more than Rs.10,000. Six times the land revenue.

More than Rs.10,000. Seven times the land revenue.

SCHEDULE 2

SECOND SCHEDULE

(See SECTION 4)

Slabs of total land-revenue Surcharge

Where the total land revenue payable does not exceed Rs. 349. Nil.

Where the total land revenue payable exceeds Rs.349 but does not exceed Rs.499. Rs.12

Where the total land revenue payable exceeds Rs.499 but does not exceed Rs.749. Rs.24

Where the total land revenue payable exceeds Rs.749 but does not exceed Rs.999. Rs.50

Where the total land revenue payable exceeds Rs.999 but does not exceed Rs.1,999. Rs.100

Where the total land revenue payable exceeds Rs.1,999 but does not exceed Rs.4,999. Rs.250

Where the total land revenue payable exceeds Rs.4,999 but does not exceed Rs.9,999. Rs.500

Where the total land revenue payable exceeds Rs.9,999. Rs.1,000

SCHEDULE 3

THIRD SCHEDULE

(See SECTION 8)

Serial No.	Description of motor vehicles	Annual rate of tax.
1.	Cycles (including motor scooters and cycles with attachment for propelling the same by mechanical	

1		1
	process not exceeding 8 cwts, in unladen weight— (a) Bicycles not exceeding 200 Ibs. in unladen weight	Rs.20
	(b) Bicycles exceeding 200 Ibs. in unladen weight	Rs.40
	(c) Bicycles if used for drawing a trailer or sidecar, in addition	Rs.10
	(d) Tricycles	Rs.40
2.	Vehicles not exceeding 5 cwts. in unladen weight, adapted and used for invalids	Rs.5
3.	Vehicles used for the transport or haulage of goods or materials (including tricycles weighing more than 8 cwts. in unladen weight)—	
	(a) Electrically propelled vehicles not exceeding 25 cwts. in unladen weight	Rs. 35
	(b) Vehicles other than such electrically propelled vehicles as aforesaid not exceeding 12 cwts. in unladen weight	Rs. 25
	(c) All vehicles with maximum laden capacity upto 5,000 Ibs. (including delivery vans)	Rs. 165
	(d) All vehicles with maximum laden capacity exceeding 5,000 Ibs. but not exceeding 8,960 Ibs.	Rs. 330
	(e) All vehicles with maximum laden capacity exceeding 8,960 Ibs. but not exceeding 13,440 Ibs.	Rs. 550
	(f) All vehicles with maximum laden capacity exceeding 13,440 Ibs. but not exceeding 17,920 Ibs.	Rs. 1,105
	(g) All vehicles with maximum laden capacity exceeding 17,920 Ibs.	Rs. 1,655
	(h) Extra charges for trailer	Rs. 138
4.	Vehicles plying for hire and ordinarily used for the transport of passengers (taxis and buses) exclusively within the limits of a corporation, a municipality or a cantonment—	
	(a) Tram Cars	Rs. 15
	(b) Tri-cycles propelled by mechanical power (rickshaw cabs seating not more than 3 persons)	Rs. 250
	(c) Other vehicles seating not more than 4 persons	Rs. 330
	(d) Other vehicles seating more than 4 but not more than 6 persons	Rs. 415
	(e) Other vehicles seating more than 6 persons	Rs. 50 per seat.

SCHEDULE 4
FOURTH SCHEDULE
(See SECTION 9)

	the West Pakistan Motor Vehicles Rules, 1969	
1	2	3
1.	Fee for the test of competence to drive, under sub-rule (3) of rule 8.	Rs. 10
2.	Fee for a duplicate licence, under sub-rule (6) of rule 13, sub-rule (4) of rule 14 and sub-rule (4) of rule 15.	Rs. 10
3.	Fee for learner's driving licence, under sub-rule (2) of rule 19.	Rs. 10
4.	Fee for the issue of driving licence, under clause (i) of rule 26.	Rs. 20
5.	Fee for renewal of driving licence, under clause (ii) of rule 26—	
	(a) where the application for renewal is made within thirty days from the date of the expiry of the licence; and	Rs. 10
	(b) where the application for renewal is made after thirty days of the date of the expiry of the licence.	Rs. 20
6.	Fee for a duplicate certificate on loss or destruction of certificate of registration and certificate of fitness of a vehicle, other than a transport vehicle, under rule 37.	Rs. 10
7.	Fee for a duplicate certificate on loss or destruction of certificate of registration and certificate of fitness of a transport vehicle, under rule 38.	Rs. 15
8.	Fee for a duplicate certificate of a defaced or torn certificate of registration and certificate of fitness of a transport vehicle, under rule 39.	Rs. 15
9.	Registration fee under rule 42—	
	(a) in respect of a motor-cycle and an invalid carriage or a trailer not having more than two wheels and not weighing more than one ton unladen.	Rs. 10
	(b) in respect of a heavy transport vehicle;	Rs. 60
	(c) in respect of any other vehicle; and	Rs. 30
	(d) in respect of temporary registration of any vehicle.	Rs. 10
10.	Fee for transfer of ownership of a motor vehicle, under rule 47.	Same as in Serial No. 9 for registration.

(See SECTION 10)

Rates of Electricity Duty

- 1. For energy consumed in respect of premises not falling under Article 2 of this Schedule, used for-
- (a) Residential, office or commercial purposes. Two-and-a-half paisa for each unit of energy consumed.
- (b) An industrial undertaking One-and-a-half paisa for each unit of energy consumed.
- (c) Tubewells and irrigation and agricultural machinery. One-and-a-half paisa for each unit of energy consumed.

Explanation- Premises which are used wholly or principally for carrying on manufacturing processes within the meaning of section 2 of the Factories Act, 1934, shall be deemed to be used for an industrial undertaking.

2. For energy consumed in respect of all premises where the supply of energy by a licensee is unmetered. Four paisa for every rupee of flat charge realised by the licensee; provided that no duty shall be levied where such a charge does not exceed five rupees during a month.

SCHEDULE 6

SIXTH SCHEDULE

(See SECTION 10)

Exemptions-

- (i) The Central and the Provincial Governments, save in respect of premises used for residential purposes.
- (ii) Such autonomous bodies as may be exempted by Government by means of notification in the official Gazette.
- (iii) Local authorities in respect of public lighting only.
- (iv) Mosques, churches and other places of public worship.
- (v) All domestic consumers using not more than 20 units in any one month.
- (vi) Energy consumed (including losses of energy) in generation, transmission and transformation.
- (vii) Energy generated by plants having capacity not exceeding 21 kilowatts.